

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2852
ANSWERED ON:05.12.2002
AMENDMENT IN PEOPLE'S REPRESENTATION ACT
SANSUMA KHUNGGUR BWISWMUTHIARY

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government have contemplated to provide special safeguard to No. 5 Kokrajhar (ST) Parliamentary Constituency on the line of Dipu (ST Hills) Parliamentary constituency, Sikkim Parliamentary constituency and Lakshadweep (ST) Parliamentary Constituency;

(b) if so, the steps taken so far in this regard; and

(c) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) No, Sir.

(b) Does not arise.

(c) Section 4 of the Representation of the People Act, 1951 contains qualifications for membership of the House of the People. General rule in this regard, except with certain modifications in respect of the autonomous districts of Assam, Lakshadweep and Sikkim, is that a person to be qualified to be chosen to fill a seat in the House of the People, must be an elector for any parliamentary constituency. Further, the qualification applies equally in the case of the candidates contesting for the Scheduled Castes or Scheduled Tribes seats. As such, the Government does not consider it appropriate to bring any amendment with regard to the Kokrajhar (ST) Parliamentary constituency.